

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)  
NEW DELHI: THE 4th August, 1975.

NOTIFICATION  
INCOME TAX

NO.1015(F.No.404/35/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sarv Shri S.K. Chawla, P.C. Sharma, I.S. Ramchandani, Gordhan Dass and H.G. Munjal, who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of Sarv Shri M.M. Bhatnagar, N.N. Seth, Jagdev Singh Yadav, C.R. Cyal and V.P. Mehndiratta as Tax Recovery Officers made vide Notifications No.722(F.No.404/22/74-ITCC) dated 24th September, 1974, 448(F.No.404/177/73-ITCC) dated 27th August, 1973, 448(F.No.404/177/73-ITCC) dated 27th August, 1973, 385(F.No.404/177/73-ITCC) dated 18th June, 1973 and 448(F.No.404/177/73-ITCC) dated 27th August, 1973 respectively, are hereby cancelled with effect from the date Shri S.K. Chawla, Shri P.C. Sharma I, Shri S. Ramchandani, Shri Gordhan Dass and Shri H.G. Munjal, take over as Tax Recovery Officers.

3. This Notification shall come into force with effect from the dates Shri S.K. Chawla, P.C. Sharma I, Shri S. Ramchandani, Gordhan Dass and H.G. Munjal take over charge as Tax Recovery Officers.

Sd/-  
(V.P. Mittal)

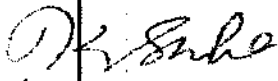
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.1015(F.No.404/35/75-ITCC)

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(A.G. Saha)  
Section Officer